

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

CC 8758/2005

DEFIANCE KNITTING INDUSTRIES PVT.LTD.

Petitioner(s)

VERSUS

JAY ARTS

Respondent(s)

With I.A. 1 (C/delay in filing SLP and office report)

Date: 26/09/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mr. R.F.Nariman, Sr. Adv.

Mr. K.J.Hakani, A dv.

Mr. E.C. Agrawala, Adv.

Mr. Mahesh Agarwal, A dv.

Mr. Rishi Agrawala, Adv.

Mr. Manu Krishnan, Adv.

For Respondent(s)

Mr. Joagnim Reis, Adv.

Mr. Nikhil M.Sakhardande, Adv.

Mr. A.V.Palli, Adv.

Mr. Niranjana Pandit, Adv.

Mrs. Rekha Palli, Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

of Rs. 50,00,000/- As an interim measure, the order directing payment

(Rupees fifty lakhs only) is stayed subject to the condition that without prejudice to

Rupees the claims involved the petitioner shall pay Rs. 20,00,000/- (Twenty lakhs

only) within a period of six weeks. In view of the above direction the operation of the

decree which is said to have been passed shall remain inoperative.

(Shashi Sareen)
ggarwal)

Court Master

Master

(Vijay A

Court